

**IN THE HIGH COURT OF MADHYA PRADESH**

**AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE SHEEL NAGU,**

**ACTING CHIEF JUSTICE**

**&**

**HON'BLE SHRI JUSTICE AMAR NATH (KESHARWAND)**

**ON THE 14<sup>TH</sup> OF JUNE, 2024**

**WRIT PETITION NO.15537 OF 2024**

**M/S AJAY PURWAR KIRAN AND RETAIL GALLA SHOP THROUGH  
ITS PROPRIETOR SHRI AJAY KUMAR PURWAR**

**.....PETITIONER**

**Versus**

**THE STATE OF M.P. AND ANOTHER**

**.....RESPONDENTS**

**.....  
Appearance:**

Shri Rambihari Gauram – Advocate for petitioner.

Shri Ritwik Parashar – Government Advocate for State.

**.....  
ORDER**

***Per : Sheel Nagu, Acting Chief Justice***

This petition is filed praying for further time to deposit the outstanding amount in terms of the order passed by the Debt Recovery Tribunal, Jabalpur on 19.10.2023 in Securitisation Appeal No.618/2023.

**2.** The said order of the D.R.T. is more than 8 months old, and therefore, much water has flown.

3. The petitioner is well advised to approach the D.R.T. for making an appropriate application for amending said order dated 19.10.2023.
4. With aforesaid liberty, this petition stands **disposed of**.

(SHEEL NAGU)  
ACTING CHIEF JUSTICE

(AMAR NATH (KESHARWANI))  
JUDGE

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